

**IN THE HIGH COURT OF KERALA AT ERNAKULAM  
PRESENT  
THE HONOURABLE MR. JUSTICE ANIL K.NARENDRAN  
&  
THE HONOURABLE MR.JUSTICE P.G. AJITHKUMAR**

**Friday, the 13<sup>th</sup> day of September 2024 / 22nd Bhadra, 1946  
WP(C) NO. 32427 OF 2024(S)**

**SUO MOTU**

**RESPONDENTS:**

1. STATE OF KERALA, REPRESENTED BY ITS CHIEF SECRETARY TO THE GOVERNMENT, GOVERNMENT SECRETARIAT, THIRUVANANTHAPURAM, PIN - 695 001.
2. STATE POLICE CHIEF, STATE POLICE HEADQUARTERS, VAZHUTHACAUD, THIRUVANANTHAPURAM, PIN - 695 010.
3. KERALA STATE LEGAL SERVICES AUTHORITY, REPRESENTED BY ITS MEMBER SECRETARY, NIYAMA SAHAYA BHAVAN, HIGH COURT COMPOUND, ERNAKULAM, PIN - 682 031.
4. DISTRICT LEGAL SERVICES AUTHORITY, KOZHIKODE, REPRESENTED BY ITS SECRETARY, DISTRICT COURT BUILDINGS, MANANCHIRA, KOZHIKODE, PIN - 673 032.
5. DIRECTOR OF HEALTH SERVICES, DIRECTORATE OF HEALTH SERVICES, GENERAL HOSPITAL JUNCTION, THIRUVANANTHAPURAM, PIN - 695 035.
6. THE DISTRICT POLICE CHIEF, KOZHIKODE RURAL, OFFICE OF THE DISTRICT POLICE CHIEF, PAVAMANI RD, TAZHEKKOD, KOZHIKODE, PIN - 673 004.

**ADDL.R7 & R8 IMPLEADED SUO MOTU\***

7. THE SUPERINTENDENT, MEDICAL COLLEGE HOSPITAL,  
MAVOOR ROAD, KOZHIKODE-673008
8. THE CLAIM ENQUIRY OFFICER AND SUB COLLECTOR,  
KOZHIKODE, CIVIL STATION P.O, KOZHIKODE-673 020

**\*ADDL.R7 & R8 ARE IMPLEADED SUO MOTU AS PER ORDER DATED 13.09.2024 IN WP(C) 32427/2024**

**This Suo Motu writ petition again coming on for admission upon perusing the petition and this Court's Order dated 12.09.2024 and upon hearing the arguments of SPECIAL GOVERNMENT PLEADER for R1, R2, & R6 ,SENIOR GOVERNMENT PLEADER,for R5,ADDL.R7 & ADDL. R8 and of ADV.S.KRISHNA,for R3 & R4, the court passed the following:**

**ANIL K. NARENDRAN & P.G. AJITHKUMAR, JJ.**

**W.P.(C) No.32427 of 2024**

**Dated this the 13<sup>th</sup> day of September, 2024**

**ORDER**

Anil K. Narendran, J

This writ petition is registered *suo motu* based on the orders of the Hon'ble the Acting Chief Justice, in respect of a motor accident which occurred on 17.02.2024, in which a lady by name Baby, aged 68 years, died and her granddaughter Drishana, aged 9 years, who sustained serious injuries, is undergoing treatment at the Medical College, Kozhikode, who is stated to be in a semi-unconscious stage. The accident occurred at 9.00 p.m. near Amritanandamayi bus stop at Chorode. An unidentified White Maruti Swift Car is the offending vehicle, which was going towards Thalassery.

2. On 12.09.2024 when this matter was taken up for consideration, the learned Senior Government Pleader was directed to get instructions.

3. The superintendent, Medical College Hospital, Mavoor Road, Kozhikode-673008 and the Claim Enquiry Officer and Sub Collector, Kozhikode, Civil Station P.O, Kozhikode-673 020, who is the authorised officer under the Compensation to Victims of Hit and Run

Motor Accident Scheme, 2022, are suo motu impleaded as additional respondents 7 and 8. Registry to carry out necessary corrections in the cause title.

4. The learned Special Government Pleader takes notice for respondents 1, 2 and 6, the learned Senior Government Pleader for the 5<sup>th</sup> respondent and also for additional respondents 7 and 8 and Adv.S.Krishna, the learned counsel for the 3<sup>rd</sup> respondent Kerala State Legal Services Authority and the 4<sup>th</sup> respondent District Legal Services Authority, Kozhikode.

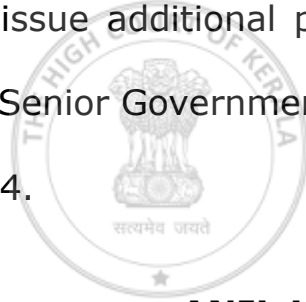
5. During the course of arguments, the submission made by the learned Special Government Pleader is that the claim in Form No.1 of the Compensation to Victim of Hit and Run Motor Accidents Scheme, 2002, is yet to be submitted in respect of the minor girl by name Drishana, who sustained serious injuries in a motor accident which occurred on 17.02.2024 near Amridanadamayi bus stop at Chorode, Kozhikode.

6. Having considered the submissions made at the bar, we deem it appropriate to direct the Secretary of the District Legal Services Authority, Kozhikode, to personally interact with the family members of the minor child by name Drishana, tomorrow itself (14.09.2024) and render necessary support to them to submit claim for victim compensation under the relevant statutory

provisions/scheme. The report of the 4<sup>th</sup> respondent shall be placed on record before this Court by 24.09.2024. The learned Senior Government Pleader shall ensure that the report of the additional 7<sup>th</sup> respondent Superintendent, Medical College Hospital, Kozhikode on the health condition of the minor girl Drishana is placed on record before this Court by 24.09.2024. The additional 7<sup>th</sup> respondent Superintendent shall ensure that proper medical support is provided to the minor child Drishana, who is stated to be in a semi unconscious stage.

7. Registry to issue additional physical copy of the writ petition to the learned Senior Government Pleader today itself.

List on 24.09.2024.



Sd/-

**ANIL K. NARENDRAN, JUDGE**

Sd/-

**P.G. AJITHKUMAR, JUDGE**

PV